

**BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH,
MUMBAI**

T.C.P. NO.343/I&BP/NCLT/MB/MAH/2017

CORAM: **SHRI M. K. SHRAWAT**
MEMBER (JUDICIAL)

IN THE MATTER Sections 433 and 434 of THE COMPANIES ACT, 1956.

West Coast Ventures (India) Private Limited,
Having Registered Office at No. 4, Haudin Road,
Ulsoor, Bengaluru 560 042 and Correspondence
Address: No. 65/1, 2nd Floor, Mission Road, Chennamma
Memorial School Compound, Bangalore-560 027. ... Petitioner.

Versus

Organic Recycling Systems Pvt. Ltd.,
A Company incorporated under the provisions of
Companies Act, 1956, bearing CIN
U40106MH2008PTC186309 and having its
Registered Office at 27, Sec 15, CBD
Belapur, Navi Mumbai – 400 614. ... Respondent.

PRESENT ON BEHALF OF THE PARTIES:

FOR THE PETITIONER

Mr. Kabir Rachure Advocate for the Petitioner present.

FOR THE RESPONDENT.

Mr. Kedar Wagle alongwith Ms. Sayali Puri alongwith Mr. Sagar Wagle
Advocates for the Respondent are present.

ORDER

Heard on : 30.06.2017
Pronounced on: 03.07.2017

1. The Learned Representatives of both the sides are present.
2. Heard both the Learned Representatives.



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3. This is a matter under I&BP Code, 2016 transferred from the Hon'ble High Court.
4. From the side of the Petitioner, the Learned Representative has made a statement that, as per the instructions from the Petitioner, as stated in the Order Sheet the Petition be allowed to be withdrawn with liberty to file fresh Petition
5. In view of the statement made by the Learned Representative this Petition be allowed to be withdrawn.
6. Hence the matter stands disposed of accordingly. Consigned to Records.

Sd/-

M.K. SHRAWAT
MEMBER (JUDICIAL)

Date: 03rd July, 2017.

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